

ACT NO. XII OF 1936.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the
1st May, 1936.)

An Act further to amend the Indian Tariff Act, 1934, for certain purposes.

XXXII of 1934. WHEREAS it is expedient further to amend the Indian Tariff Act, 1934, for the purposes hereinafter appearing; It is hereby enacted as follows:—

1. (I) This Act may be called the Indian Tariff ^{Short title.} (Second Amendment) Act, 1936.

XXXII of 1934. 2. In the First Schedule to the Indian Tariff ^{Amendment of First Schedule, Act XXXII of 1934.} Act, 1934,—

(a) in Item 47, for the entry in the second column the following entry shall be substituted, namely:—

“SILK YARN including thrown silk warps and yarn spun from silk waste or noils, but excluding sewing thread.”;

(b) in Item 47(1), for the entry in the second column the following entry shall be substituted, namely:—

“SILK SEWING THREAD”;

(c) for Item 49(1) the following item shall be substituted, namely:—

“ 49(1) FENTS being bona fide remnants of piece-goods or other fabrics— (a) of materials liable to duty under Item 48(3), not exceeding 4 yards in length. (b) of materials liable to duty under Item 48, 48(1), 48(4) or 48(5), not exceeding 2½ yards in length. (c) of other materials, not exceeding 4 yards in length.	Preferential revenue.	35 per cent. ad valorem.	25 per cent. ad valorem.
	Preferential revenue.	35 per cent. ad valorem.	25 per cent. ad valorem.
	Preferential revenue.	35 per cent. ad valorem.	25 per cent. ad valorem.	..”;

and
Price anna 1 or 1½d.

(d) for

Indian Tariff (Second Amendment). [ACT XII OF 1936.]

(d) for Item 51 (2) the following item shall be substituted, namely :—

"51(2)	COTTON KNITTED APPAREL, including apparel made of cotton interlocking material, cotton under-vests, knitted or woven, and cotton socks and stockings—					
	(a) of a weight not exceeding 4 lbs. per dozen.	Protective.	25 per cent. <i>ad valorem</i> or 12 annas per lb., whichever is higher.	March 31st, 1939.
	(b) of a weight exceeding 4 lbs. per dozen.	Protective.	25 per cent. <i>ad valorem</i> or 10 annas per lb., whichever is higher.	March 31st, 1939."